## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO. 170/00135/2016

IN

ORIGINAL APPLICATION NO. 170/00537/2014

DATED THIS THE 17<sup>TH</sup> DAY OF AUGUST, 2017

HON'BLE SHRI JUSTICE HARUN-UL-RASHID...MEMBER (J) HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

V.N. Ramesh,
Aged 63 years,
S/o V. Nagaraja Rao,
Retired Hostel Manager,
Central Silk Board,
Silk Worm Seed Technology Laboratory,
Now residing at Door No. G-2,
"Sunrise Apartment",
7th Cross, Krishnamurthypuram,
Mysore – 570 004.

.... Petitioner

(By Advocate Shri Ranganath S. Jois)

Vs.

Dr. H. Nagesh Prabhu, Member-Secretary, Central Silk Board, CSB Complex, Madiwala, Bangalore – 560 058.

.... Respondent

(By Shri N.S. Prasad, Counsel for the Respondent)

## ORDER (ORAL)

## HON'BLE SHRI JUSTICE HARUN-UL-RASHID, MEMBER (J):

The Original Application No. 537/2014 filed by the petitioner herein as the applicant was disposed off with directions on 04.08.2016. The operative portion of the order in the abovesaid OA is extracted below:

- "9. For the reasons stated above, we are of the view that the applicant's grievance will have to be considered in the light of Annexure R-2 as modified vide Annexure A-3 OM. Re-assessment of service records shall be made based on the grading and on the basis of OM referred to above, i.e., Annexure R-2 and Annexure A-3 OMs.
- 10. The OA is, therefore, disposed of directing the 1<sup>st</sup> and 2<sup>nd</sup> respondents to consider the case of the applicant regarding grant of benefits of 2<sup>nd</sup> MACP and grant all consequential monetary benefits in the light of the observations made in the preceding paragraphs, within a period of 3 months from the date of receipt of a copy of this order. Applicant shall furnish a copy of the order to the respondents within 15 days. No order as to costs."

After hearing the OA, the Bench of this Tribunal took a view that the applicant's grievance will have to be considered in the light of Annexure-R2 as modified vide Annexure-A3 OM. On consideration this Bench also ordered that re-assessment of service records shall be made based on the grading and on the basis of OM referred to above. In paragraph 10, the Bench directed the Respondents 1 & 2 therein to consider the case of the applicant regarding grant of benefits of 2<sup>nd</sup> MACP and grant all consequential monetary benefits in the light of the observations made in the preceding paragraphs, within a period of 3 months from the date of receipt of copy of the order.

2. We have examined the order passed pursuant to the direction issued by this Tribunal. The matter was considered on 07.10.2016 and a copy is marked as Annexure-CP2. The matter was examined as directed by this

CP No. 170/00135/2016/CAT/BANGALORE

Tribunal in the light of Annexure-R2 as modified vide Annexure-A3. A

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considered order was passed by the respondents and they have concluded

that the applicant is not eligible for grant of 2<sup>nd</sup> financial upgradation to the

grade pay of Rs.7600/- under MACP scheme. In the light of the finding

recorded, the petitioner's claim for financial upgradation to the grade pay of

Rs. 7600/- with effect from 28.11.2012 stands rejected.

3. In view of the considered order passed by the respondents and in the

light of the reasonings expressed by them, we are convinced that the matter

was decided on the basis of the direction issued by this Tribunal. In view of

the fact that the directions has been complied with, we are unable to examine

the correctness and legality of the order passed by the respondents in a

Contempt of Court petition. If the petitioner is aggrieved by the said order, he

is at liberty to challenge the said order before the appropriate forum. In that

event, the forum can examine the legality and pass appropriate order.

4. The Contempt of Court Petition is therefore dismissed. Notices are

discharged.

(PRASANNA KUMAR PRADHAN) MEMBER (A) (JUSTICE HARUN-UL-RASHID) MEMBER (J)

Ksk

Annexures referred to by the petitioner in CP No. 170/00135/2016

**Annexure-CP1:** True copy of the judgment dated 04.08.2016 of CAT, Bangalore Bench in OA No. 537/2014.

**Annexure-CP2:** True copy of the Memorandum No. CSB-63(69)/2010-ES.II (Law) dated 07.10.2016 issued by the Member-Secretary, Central Silk Board.

**Annexure-CP3:** True copy of Swamysnews extract of DOP&T OM No. 35034/3/2008-Estt. (D) (Vol.II), dated 04.10.2012.

## **Annexures with reply statement**

**Annexure-R1:** True copy of the OM No. 35034/3/2008-Estt. (D) dated 19.05.2009 issued by Ministry of Personnel, Public Grievances and Pensions, DOP&T.

**Annexure-R2:** True copy of extract of C&R Rules of Central Silk Board for the post of Joint Director (Admn)

**Annexure-R3:** True copy of OM No. 35034/3/2008-Estt.(D)(Vol.II), dated 04.10.2012 issued by Ministry of Personnel, Public Grievances and Pensions, DOP&T.

**Annexure-R4:** True copy of OM No. 35034/3/2008-Estt.(D)(Vol.II), dated 01.11.2010 issued by Ministry of Personnel, Public Grievances and Pensions, DOP&T.

**Annexure-R5:** True copy of OM F.No. 35034/7/97-Estt.(D), dated 08.02.2002 issued by Ministry of Personnel, Public Grievances and Pensions, DOP&T.